

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT COMPLEX,
NEW DELHI.**

CC No. 267/2019

CBI Vs. Nirvikar Singh and others

07.07.2020

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. P. K. Dubey, Ld. Counsel for A1 Nirvikar Singh.
Sh. H. K. Sharmna, Ld. Counsel for A2 D. K. Barik.
Both the accused are present and have joined through Video Conference.

Present proceedings have been taken up through Video Conference hosted by court reader Sh. Virender Yadav.

On the last date of hearing directions were issued to send electronic notices to Ld. Counsel for accused persons as also to Ld. PP for CBI through email and also through WhatsApp asking them to convey their consent as to whether they would want to address the arguments on charge through Video Conference.

Ld. Counsel for A-1 (Nirvikar Singh) and A2 (D. K. Barik) have replied through their respective e-mails that they are not willing to address the arguments through the mode of Video Conference. The e-mails are taken on record.

Ld. Counsels further submits that they have to refer to a large number of documents which will not be possible through Video Conference especially since the paralegal staff as also the junior counsels are not being called to the office as a precautionary measure owing to the current pandemic scenario.

Ld. PP for CBI however, has conveyed her consent for addressing arguments through Video Conference.

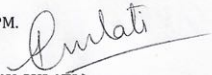
In view of the difficulties being faced by the ld. counsels for addressing arguments through Video Conference, this court has no option but to further adjourn the matter.

Since the normal functioning of the court is restricted at the moment, in case by the next date of hearing, the restricted functioning

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continues, the proceedings shall be again taken up through Video Conference.

Put up again on 07.8.2020 at 1.00 PM.



(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/07.07.2020